

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 03**  
**(IB)-1723(PB)/2019**

**IN THE MATTER OF:**

Rajeev Agarwal & Ors.

.... Applicant/petitioner

v.

SPJ Infracon Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 25.07.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner -

For the Respondent -

**ORDER**

The registry shall explain as to why the petition has been listed late as it was filed on 08.07.2019.

Counsel for the petitioner is not present. In the interest of justice hearing is deferred to 01.08.2019.

List on 01.08.2019.



**(M.M. KUMAR)**  
**PRESIDENT**



**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**